

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 326

IA-3299/2024, Inv/19/2023, CA-774/2019, CA-576/2019, IA-5660/2020
IA-936/2024, IA-703/2021, IA-6227/2023

IN

IB-761(ND)/2018

IN THE MATTER OF:

Ms. Sony Pictures Networks India Pvt. Ltd. Petitioner/Applicant

Vs.

M/s. Ortel Communication Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 18.07.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Deboleena Dutta, Adv. In IA-703/2021

For the OC : Ms., Payal Kakra, Adv.

For the Erstwhile : Mr. Kushal Bansal, Adv.

RP

For the RP : Mr. Mayank Wadhwa, Adv., Mr. Ranjan Chakraborti,
RP in person

ORDER

Due to paucity of time, matter adjourned.

List the matter **on 22.07.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay